given financial assistance by way of loans and underwriting of the order of about Rs. 118 crores to the undertakings registered under section 26 of the M.R.T.P. Act, 1969 and a sum of Rs. 600 crores to other undertakings.

(b) There is no special rate of interest prescribed for assistance to the undertakings registered under the M.R.T.P. Act, 1969. The normal lend. the ing rate of interest to institutions for term loans is 11 per cent. However, for projects located in specified backward areas, institutions charge a concessional rate of interest of 9.5 per cent per annum (10 per cent in the case of foreign currency loans). In respect of loans sanctioned under the Soft Loan Scheme for modernisation in selected industries, the rate of in. terest is 7.5 per cent. Rates of interest in respect of finance made available by means other than term loans very depending upon the type of assistance sanctioned, location of the industry and the interest rate preva. lent on the date of sanction.

किसानों के घरों में दालों की चमाखोरी

*436. श्री नत्यो सिंह : श्री सैयद निजामुद्दीन : श्री कमलनाथ झा :

श्री नागेइवर प्रसाद शाही :

क्या वाणिज्य तथा नागरिक पूर्ति झोर सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जात है कि सरकार द्वारा दालों की कीमत ग्रौर स्टाज की ग्रधिकतम सीमा निर्धारित कर दिये जाने के बाद दिल्ली के व्यापारियों ने प्रपनी दालों के स्टाक दिल्ली से बाहर ग्रेज दिए हैं ग्रौर उन्हें किसानों के घरों में जना कर दिया है : ग्रौर

(अ) यदि हां, तो देश में जमाखोरी ग्रीर मुनाफाखोरी की बुराई से सख्ती से निपटने के लिए सरकार क्या उपाय करने का विचार रखती है ?

Hoarding of pulses in houses of farmers

•436. SHRI NATHI SINGH; SHRI SYED NIZAM-UD-DIN: SHRI KAMALNATH JHA: SHRI NAGESHWAR PRASAD SHAHI:

Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO. OPERATION be pleased to state:

(a) whether Government are aware. that after Government fixed the prices and stock ceiling in respect of pulses, the dealers in Delhi have removed their stocks of pulses to places outside Delhi and are hoarding them in the houses of farmers there; and

(b) if so, what measures Govern ment propose to adopt to deal effec tively with the menace of hoarding and profiteering in the commodity?)

वाणिज्य तथा नागरिक पूर्ति झौर सहकारिता मंत्रालय में राज्य मत्नी (श्री कृष्ण कुयार गोयल) : (क) केन्द्रीय सरकार ने दालों के स्टाक की ग्रधिकतम सीमायें निर्धारित करने के लिए एक धादेश जारी किया है । दालों के मुल्य निर्धारित करने वाला कोई आदेश जारी नहीं किया गया है । केन्द्रीय सरकार घथवा दिल्ली प्रयासन को एसी कोई सूचनायें नहीं मिली है कि दिल्ली के व्यापारी दालों का घपना स्टाक दिल्ली से बाहर के स्थानों को ले गये हैं झौर उन्हें किसानों के घरों में जमा रखे हये हैं।

(ख) राज्य सरकारों संघ शासित क्षेत्रों, जो कि वार्यान्वयन करने बाली एजन्सियां हैं, से कहा गया है कि वे झावण्यक वस्तु अधिनियम तथा उसके अन्तर्गत जारी किए गए झादेशों जैसे उपायों का प्रयोग करके जमाखोरी, मुनाफाखोरी तथा दूसरी कदाचारों को रोके ।

f[] English translation.

55

t[THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI KRISHNA KUMAR GOYAL): (a) The Central Government have issued an Order to fix ceiling limits for the stocks of pulses. No order has been issued fixing the prices of pulses. No reports have been received either by the Central Government or the Delhi Administration that dealers in Delhi have removed their stocks of pulses to places outside Delhi and are hoarding them in the houses of farmers.

(b) State Governments/Union Territory administrations who are the executing agencies, have been asked to check hoarding, profiteering and other malpractices by making use of measures like the Essential Commodi-ties Act, and orders issued thereunder.]

Handing over of management of Public Sector Units to workers

◆437. SHRI PIARE LALL KUREEL *urf* PIARE LALL TALIB: SHRI JAGDISH JOSHI: SHRI IBRAHIM KALANTYA: SHRI KHURSHED ALAM KHAN:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether there is any proposal under Government's consideration to Hand over the management of some public sector units to workers; and

(b) if so, what are the details in this regard?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Government is not considering any proposal as such to hand over the management of some public sector units to workers.

(b) Does not arise.

f] English translation.

Abolition of Sales Tax

*438. DR. V. P. DUTT: SHRI SARDAR AMJAD ALI: SHRI SITARAM KESRI: SHRI BHISHMA NARAIN SINGH: SHRI BHAIRAB CHANDRA MAHANTI:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to refer to the answer to Unstarred Question 385 given in the Rajya Sabha on the 21st June, 1977 and state:

(a) whether the Indirect Taxation Enquiry Committee which was re. viewing the structure of all the indirect taxes—Central, State and local, has submitted its report to Government; and

(b) if so, what decision Govern. ment have taken in regard to the abolition of sales tax and octroi duty and replacing these levies by excise duty?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The Government has recently received Part I of the final report of the Indirect Taxation Enquiry Committee. Part II of the final Report is, however, yet to be received.

(b) As the Report relates to taxation proposals, among other things, the contents thereof are being treated as confidential for the present. Part I of the Report is presently under study. Since sales tax and Octroi duty both are State subjects under the Constitution, the State Governments will have to be consulted. It is too early to take any decision in the matter.

Indo-Polish trade talks

•439. SHRI JANARDHANA REDDY:Will the Minister of COM. MERCE AND CTVIL SUPPLIES AND COOPERATION be pleased to state?

fa) whether it is a fact that a Trade Delegation from Poland visited India